

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>4. ORDER DATED 23-08-2002.</p> <p>None appears to prosecute this case today on behalf of the Applicant. This case was also in the list circulated before 19.8. 2002 for hearing. When none appeared for the applicant on repeated call on that day expecting somebody to come on behalf of the Applicant to prosecute this case, the matter was adjourned till today. Today also none appears for the applicant. This matter was given out in the ready list of cases circulated before 19.8.2002. In the said premises, this case which relates to a cause of action of the year 1986 and filed in the year 1995, is dismissed for default. No costs.</p> <p>U MEMBER (ADMN.)</p> <p><u>Tahang</u> 23/8/2002 MEMBER (JUDICIAL)</p>	<p>For Admn. Plz. Inform Mr. Bench 12/12/02</p> <p>AS to this week. For Admn. Plz. By 5-1-96. Bench.</p> <p>Notice to all Registry except R-2 as R-1 & R-2 are same may be sent by regd/Ad post.</p> <p>Plz 10-9-96. S. G. J.</p> <p>ADS retain Memo of app. not filed. Counter not filed</p> <p>Plz 24/12/96. order dt. 1-3-96 counter by four weeks.</p> <p>Regis...</p>